

SEC. II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 6971 of 2015
(Application for Condonation of delay in filing SLP)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO..... OF 2014

RAM BETI

...PETITIONER

VERSUS

STATE OF U.P.

....RESPONDENT

OFFICE REPORT

The instant special leave petition has been received through Jail Superintendent on behalf of Petitioner above named who is confined in District Jail, Mainpuri, U.P. against the Judgment and Order dated 23.05.2014 of the High Court of Judicature at Allahabad, U.P. in Criminal Appeal No. 5093 of 2003. Mr. Chandan Kumar Rai, Advocate has been appointed as Amicus Curiae to assist the Hon'ble Court on behalf of the Petitioner in the instant matter, as the petitioner is undefended and confined in Jail.

It is submitted that the matter is barred by time by 103 days and petitioner has sent an application for Condonation of delay in filing the Special Leave Petition. As per computer data no other similar matter has been filed till date.

The application above-mentioned is listed before the Hon'ble court with this Office Report.

DATED this the 24th April, 2015.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Chandan Kumar Rai, Advocate (A.C.),
424, New Lawyers Chambers,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR